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WA-2820-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 11th OF NOVEMBER, 2025

WRIT APPEAL No. 2820 of 2025

SEETARAM SWA SAHAYTA SAMOOH REWJHAKALAN Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri S.S. Thakur - Advocate for the appellant.

Shri Anubhav Jain - Government Advocate for the respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Appellant impugns order dated 19.09.2025, whereby the ad-interim relief was not granted to the appellant and matter was directed to be listed after four weeks.

Learned counsel for the appellant seeks leave to withdraw the appeal. However, prays that a request be made to the learned Single Judge to expeditiously consider the writ petition.

In view of the above, appeal is dismissed as withdrawn.

Learned Single Judge is requested to expedite the proceeding of the writ petition since the issue involves distribution of mid day meal.

Learned counsel for the appellant submits that a tentative date of 28.10.2025 was shown, however, the matter was not listed on the said date.



Registry is directed to list W.P. No.37378/2025 along with the connected W.P. No.31653/2025 on 19.11.2025 before the Roster Bench.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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